

Jammu and Kashmir.”

En. by Act 58 of 1956, Sch. 2 (w.e.f. 26.12.60).
THE INDIAN LAC CESS (AMENDMENT) ACT, 1956

ACT No. 35 OF 1956

An Act further to amend the Indian Lac Cess Act, 1930.

[28th August, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Lac Cess (Amendment) Act, 1956. Short title and commencement.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

24 of 1930. 2. Throughout the Indian Lac Cess Act, 1930 (hereinafter referred to as the principal Act), the words “Indian or Burman” shall be omitted. Omission of words “Indian or Burman”.

3. In section 4 of the principal Act,—

(a) for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) The Governing Body shall consist of the following members, namely:—

(i) the chairman of the Governing Body nominated under sub-section (2);

Amendment of section 4.

¹ 1st June, 1957, vide Notification No. S.R.O. 1177, dated 30-3-1957, Gazette of India, Part II, Sec. 3, p. 729.

(ii) the chairman of the Advisory Board nominated under sub-section (2);

(iii) three members representing Parliament of whom two shall be elected from among themselves by members of the House of the People and one from among themselves by members of the Council of States;

(iv) four members representing the shellac manufacturing industry to be nominated by the Central Government;

(v) one member representing the shellac export trade, to be nominated by the Central Government;

(vi) one member representing the lac brokers and shellac brokers, to be nominated by the Central Government;

(vii) nine members representing the cultivators of lac, to be nominated by the Central Government, one for Assam, three for Bihar, ~~two for Madhya Pradesh~~ one for Orissa, ~~one for West Bengal and one for Vindhya Pradesh~~ *[and one for west Bengal] 1/2*

(viii) four members to be nominated by the Central Government, of whom one shall be a scientist, one shall represent the cultivators of lac in States [other than those referred to in clause (vii)] in which lac is cultivated, one shall represent the Ministry of Commerce and Industry and one shall represent the Ministry of Finance.”;

(b) in sub-section (5),—

(i) in clause (i), for the word “appointed”, the word “nominated” shall be substituted;

(ii) in the proviso, for the words, brackets and figures “clause (ii), (vi) or (vii) of sub-section (4)”, the words, brackets and figures “clause (iv) of sub-section (4)” shall be substituted;

(c) sub-sections (6) and (8) shall be omitted.

Amendment of section 8.

4. In section 8 of the principal Act, in sub-section (2), clause (a) shall be omitted. *[section 3] 1/2*

Re-constitution of the Lac Cess Committee on commencement of this Act.

5. On the commencement of this Act, the Committee constituted under section 4 of the principal Act shall stand dissolved and shall be re-constituted in the manner provided in section 4 of that Act as amended by section 4 of this Act.

1/2 Subs. by the Act (No. 3), 1956.
2/2 Subs. by Act 36 of 1957, s. 3 + Sch. II.